

Misc. DJ ASJ No. 31/2020
CBI Vs. Hari Chand and Others

29.07.2020

Present: **Sh. Harsh Kumar Sharma, Ld. Counsel for the applicant/surety.**
 Sh. Umesh Chandra Saxena, Sr. PP for CBI.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

As per report of Ahlmad, the case file has not been received from Hon'ble High Court.

Ahlmad is directed to visit the Registry, Hon'ble Delhi High Court in person, trace the file and bring it *dasti*.

At this stage, Ld. Counsel for the applicant has brought to the notice of undersigned that, the fact that CBI has decided not to go into any SLP or file any other petition before the Hon'ble Supreme Court and that the decision has attained its finality, has not been mentioned in the last order dated 13.07.2020.

I have perused the said ordersheet, the submissions of Ld. Counsel for the applicant are found correct. This seems to have been a typographical error.

Accordingly, the above fact be added in the said order sheet and amended ordersheet be place on record.

List on 04.08.2020 awaiting the file.

A copy of this order be sent to the Computer Branch to be uploaded on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.07.2020

CBI No. 54/2019
CBI Vs. Nazrul Islam and Others

29.07.2020

Present: Sh. Umesh Chandra Saxena, Sr. PP for CBI.

None for the accused.

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Matter is at the stage of final arguments. However, no consent has been received on behalf of accused for final hearing of the matter through VC so far.

Accordingly, notices be issued to Ld. Counsel for all accused as well as to all accused directly for appearance through VC for a briefing session.

List on 10.08.2020 at 02:30 PM.

Copy of this order be annexed with notices/summons. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.07.2020

MISC.DJ/ASJ 69/2019
H.B. CHATURVEDI VS. CBI & ORS.

29.07.2020

Present: None for applicant/accused.

Sh. Umesh Chandra Saxena, Sr. PP for CBI/R-1.

Sh. Kartik Bhardwaj, Advocate for Respondent Nos. 6 & 7.

Ms. Sheffali Chaudhary, Advocate for R-14.

Matter was taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Affidavit filed on behalf of applicant/accused H. B. Chaturvedi. However, Ld. Counsel for applicant is not available.

It is informed by Reader of this Court that Sh. Bhuvnesh Satija, Ld. Counsel for applicant has informed him telephonically that he was having wrong impression that the matter would be taken up at 04.00 PM.

Although, affidavit has been filed on behalf of applicant, still matter needs more clarifications.

List on 10.08.2020 at 02:30 PM for clarifications/further proceedings.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.07.2020

AMENDED ORDERSHEET DATED 13.07.2020

**Misc. DJ ASJ No. 31/2020
CBI Vs. Hari Chand and Others**

29.07.2020

**Present: Sh. Harsh Kumar Sharma, Ld. Counsel for the applicant/surety.
Sh. Umesh Chandra Saxena, Sr. PP for CBI with HIO/Insp.
Shyam Rai from ACB/CBI, New Delhi.**

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

This is an application for release of surety/FDR moved on behalf of applicant Sh. Harsharan Singh, surety of accused Sanjay Kumar Singh. The same has been taken up for further consideration.

However, the original FDR and the file are not available.

It is submitted on behalf of CBI that they are not going to file any SLP or any other appeal against accused Sanjay Kumar Singh and the appeal period is already over.

Ahlmad is directed to furnish a written report in this regard by tomorrow i.e. on 14.07.2020 at 02.30 PM.

List on 29.07.2020 awaiting the original FDR and the case file.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADC/ND/29.07.2020